



सत्यमेव जयते

THE

MEGHALAYA

CONSUMER

PROTECTION RULES, 1989 WITH

AMENDMENT

1994 – 2003...

The 6th January, 1989

No. SUP. 91/87/55- In exercise of the powers conferred by sub-section (2) of section 30 of the Consumer Protection Act, 1986 (Central Act 68 of 1986), the Government of Meghalaya is hereby makes the following rules, namely:-

THE MEGHALAYA CONSUMER PROTECTION RULES, 1989

1. Short title, extent and commencement:-

- 1) These rules may be called the Meghalaya Consumer Protection Rules, 1988.
- 2) They shall extend to the whole of the State of Meghalaya.
- 3) They shall come into force on such date as the State Government may by Notification in the official Gazette appoint.

2. Definitions:- In these rules, unless there is anything repugnant in the subject or context:-

- (a) "Act" means the Consumer Protection Act, 1986 (Central Act 68 of 1986);
- (b) "District Forum" means the District Forum constituted under Section 9 of the Act;
- (c) "President" means the President of District Forum or, as the case may be, of the State Commission;
- (d) "State Commission" means the State Commission constituted under section 9 (b) of the Act;
- (e) "State Government" means the Government of the State of Meghalaya;
- (f) All words and expressions used and not defined shall have the meaning respectively assigned to them in the Act;

3. Location of the District Forum and the State Commissions:-

- 1) The District Forum shall be located at the Headquarter of the District. Where the jurisdiction of the District Forum extends to more than one District, the Headquarter of the Forum shall be at such place as the State Government may from time to time decide.
- 2) The State Commission shall be located at the Capital of the State.

4. Conditions for appointment as President and members of the State Commission or of the District Forum:-

- 1) No person shall be appointed as or continue to be a President or Member of the State Commission or as the case may be, of a District Forum if he is one who:-
 - (a) Has been adjudged and insolvent;
 - (b) Has been convicted of an offence for which in the opinion of the State Government, involves moral turpitude.
 - (c) Has become physically or mentally incapable of acting as such President or Member;
 - (d) As acquired such financial or other interest as is likely to affect prejudicially his functions in the State Commission or, as the case may be, in the District Forum; or

- (e) Has so abused his position so as to render his continuance in office prejudicial to the public interest;

Provided that the President or Member shall not be removed from his office on the ground specified in clause (d) and (e) except after an inquiry is held by State Government in according with such procedure as it may specify in this behalf and finds the Member to be guilty of such conduct.

- 2) The President and a Member of the District Forum before appointment shall furnish an undertaking that he does not and will not have any such financial or other interest which is likely to affect prejudicially his function as a President or a Member.
- 3) Where the President of the State Commission or as the case may be of the District Forum is unable to discharge his function owing to absence or illness or a vacancy otherwise occurs in his office, the senior most member (in order of appointment) holding office for the time being shall discharge the functions of the President until the President resume office or a person is appointed to fill up the vacancy.
- 4) The President or a Member of the State Commission or of the District Forum shall not, for a period of 5 years from the date he ceases to hold office as such, hold any appointment in or be connected with the management or administration of any organisation which has been the subject of any proceeding under the Act either before the State Commission or the District Forum, as the case may be, during his tenure as such President or Member.
- 5) The President or Member of the State Commission or of a District Forum shall hold office for a term of 5 years or up to the age of 70 years, whichever is earlier, and shall not be illegible for renomination.

Provided that the President or any member may:-

- (a) By writing under his hand addressed to the State Government resigns his office from the date his resignation is so accepted, by the State Government.
- (b) Be removed from his office in accordance with the provision of sub-rule (1)

5. Honorarium and other allowances of the President and Member of the State Commission and also of the District Forum

- (a) For the State Commission-

3

- i) The President of the State Commission, if not a sitting judge of a High Court shall, if appointed on whole time basis, be paid an honorarium of rupees five thousand per month and if on part time basis, rupees two hundred for each day of attending work of the Commission;
- ii) The President of the State Commission, if he is a serving Judge of a High Court shall draw pay and allowances as admissible to him as Judge of the High Court;
- iii) A sitting fee of Rupees seventy five only per day shall be paid to a non-official member for attending meeting of the State Commission;
- iv) The President and member while travelling on duty connected with the State Commission shall be entitled to travelling allowances at rates admissible to grade I officers of the State Government.

Provided that in case of a serving Judge the rates shall be as admissible to him as Judge of that High Court.

(b) For the District Forum:-

- i) The President of a District Forum, other than one drawn from any service under the Government of Court, shall, if appoint on whole time basis, be paid an honorarium of rupees two thousand per month and, if on part time basis, rupees one hundred and fifty for each day of attending work of the Forum;
- ii) The President of the District Forum, drawn from any service under the Government or Court shall draw pay any and allowances as admissible to him in his parent office;

Provided that no pay or allowances shall be admissible in case the appointment of such officer is on part time basis;

- iii) A sitting fee of Rupees seventy five only per day shall be paid to a non-official member for attending meeting of the District Forum;
- iv) The President and member while travelling on duty connected with the District Forum shall be entitled to travelling allowances at rates admissible to grade I officers of the State Government.

6. Appointment of officers and staff of the District Forum and the State Commission: -

The State Government shall appoint such officers and staff as may be necessary to assist the District Forum or as the case may be, the State Commission, in the day to day work and their salary shall be defrayed out of the consolidated fund of the State.

7. Procedure to be adopted by District Forum for analysis and testing of the goods:-

(1) The District Forum may, if considered necessary, direct the complainant to provide more than one sample of goods in clean container with properly fixed on them;

(2) On receiving the samples of such goods by the District Forum the same shall be sealed and a label affixed on the container indicating the following particulars-

(a) Name and address of the laboratory to which samples will be sent for analysis and test;

(b) Name and address of the District Forum

(c) Case number; and

(d) Seal of the District Forum.

(3) The District Forum shall send the sample to the laboratory for making its report within 45 days from the date of its receipt or within such further time as may be granted by the District Forum, specifying the nature of the defect detected in the sample.

8. Proceedings before the District Forum-

(1) In any proceeding before the District Forum only the parties thereto may appear either by themselves or through their authorised agents.

(2) Where the opposite party admits the allegation made by the complainant, the District Forum shall decide the matter before it on the basis of the merits of the case.

(3) In any proceeding it shall be obligatory on the complainant and the opposite party to appear before the District Forum on a date fixed by it. In case any or both of them fail to so appear, the District Forum may in its discretion dismiss the complainant or hold the matter ex-parte and decide it on its merits.

- (4) The District Forum may, on such terms as it may think fit and at any stage, adjourn the hearing but not more than one adjournment shall ordinarily be give. The complainant shall be decided within ninety days or within one hundred and fifty days where the complainant requires analysis or testing of goods, from the date of receipt of notice by the opposite party. The order of the District Forum shall be signed and dated by the President and the members hearing the complainant and shall be communicated to the party free of cost.

9. Other matters relating to District as well as the State Commission-

- (1) The official seal and emblem of the District Forum and of the State Commission shall be such as the State Government may specify.
- (2) Sitting of the District Forum or of the State Commission as and when necessary, shall be convened by the President.
- (3) No act of proceedings of the District of the State Commission shall be invalid by reason only of the existence of any vacancy in its membership or defect in its constitutions.

10. Procedure for preferring appeals the State Commission:-

- (1) Memorandum for appeal under section 15 of the Act may be presented to the State Commission by the appellant in person or by his authorised agent or it may be sent to it under registered post.
- (2) Every memorandum filed under sub-section (1) shall be typed or in legible handwriting. It shall set forth concisely in distinct paragraphs the grounds of appeal without arguments or narratives.
- (3) Certified copy of the order of the District Forum appealed against and also such other documents as may be required to support the grounds for appeal accompany the memorandum.
- (4) The memorandum of appeal should normally be submitted within the period of limitation specified in the Act;

Provided that for sufficient cause the appeal could not be preferred in time, and application for condoning the period of limitation should simultaneously be made to the State Commission;

6

- (5) The memorandum of appeal submitted to the State Commission should be accompanied with four extra copies.
- (6) The appellant or his authorised agent should appear on the date fixed for hearing, failing which the State Commission may, in discretion, either dismiss the appeal or decide it ex-parte on its merit;
- (7) No argument shall be made by the appellant in support of any ground of objection not set forth in the memorandum of appeal except with leave of the State Commission;

Provided that the State Commission may not continue its decision only to the grounds or objection set forth in the memorandum or grounds tendered by leave of the State Commission under this sub-rule;

Provided that the Commission may not base its decision on any ground tendered by the appellant with leave of the State Commission unless the affected party has been given an opportunity of being heard before giving its final decision.

- (8) The State Commission may, on such terms as it may think fit or at any stage, adjourn the hearing of appeal, but not more than one adjournment shall ordinarily be given. The appeal should be decided within ninety days from the first date of bearing.
- (9) The order of the State Commission shall be signed and dated by the President and the members of the State Commission hearing the appeal and the order shall be communicated to the parties concerned free of cost.

N. K. DAS

Secy. to the Govt. of Meghalaya,

Food and Civil Supplies Deptt.

The 15th October, 1994

No. SUP. 101/92/46- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, the Government of Meghalaya, hereby makes the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 1994.
- (2) They shall come into force from the date of publication in the Official Gazette.
- (3) Amendment of Rules 5- In Rule 5 of the Meghalaya Consumer Protection Rule, 1989, in sub-clause (iii) of clause (a) for the words “Rupees seventy five” the words “Rupees one hundred” shall be substituted.

M. R. MAWLONG
Secretary to the Govt. of Meghalaya.
Food, Civil Supplies and Consumer Affairs
Department.

The 24th November, 1989

No. SUP. 101/92/287- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, the Governor is pleased to make the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 1999.
- (2) They shall be deemed to have come into force from the date of their publications in the Official Gazette.

2. Amendment of Rule 5- In rule 5 of the Meghalaya Consumer Protection Rules, 1989:-

(A) In sub-clause (III) of clause (a), for words “rupees one hundred” occurring therein, the words “rupees one hundred seventy five” shall be substituted.

(B) In clause (b):-

- i) In sub-clause (iii), for the words “rupees ninety” occurring therein, the words “rupees one hundred fifty” shall be substituted.
- ii) In sub-clause (iiiA), for words “rupees one hundred fifty” occurring therein, the words “rupees three hundred” shall be substituted

A. MALNGIANG,
Secy. to the Govt. of Meghalaya.
Food, Civil Supplies and Consumer Affairs

Dated Shillong, the 4th July, 95.

No. SUP. 153/87/Pt/169- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, (as amended) the Governor of Meghalaya in partial modification of the Meghalaya Consumer Protection Rules, 1989 vide Notification No. SUP. 91/87/55, dt.6.1.89, hereby orders that the term of the President or any member of the District Forum, under Rule 4 (5) of the above said Rules, shall henceforth be for a period of 5 years or up to the age of 65 years which-ever is earlier.

M. R. Mawlong
Secretary to the Govt. of Meghalaya.
Food, Civil Supplies and Consumer Affairs

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Dated Shillong, the 29th Sept... 1995

No. SUP. 101/92/80- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, the Governor of Meghalaya hereby makes the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 1995.
 - (2) They shall be deemed to have come into force from the date of their publications in the Official Gazette.
2. **Amendment of Rule 5-** In rule 5 of the Meghalaya Consumer Protection Rules, 1989, after sub-clause (iii) of clause (b), the following shall be substituted, namely:-

“(iii-A). A sitting fee of rupees one hundred and fifty shall be paid to the President of the District Forum for East Khasi Hills District when such President is a District Judge”.

M. R. Mawlong,
Secretary to the Govt. of Meghalaya.
Food, Civil Supplies and Consumer Affairs

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The 8th December, 1995

No. SUP. 153/87/Pt/171- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. **Short title and commencement:-**

(1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 1995.

(2) They shall be deemed to have come into force from on 10th day of May, 1995.

2. **Amendment of Rule 4-** In rule 4 of the Meghalaya Consumer Protection Rules, 1989, (herein after referred to as the principal Rules, for sub-clause (5), the following shall be substituted, namely:-

“(5) The President and any member of the State Commission and of a District Forum shall hold office for a term of five years from the date of appointment or until they attain in the case those of the State Commission, sixty-seven years of age and, in the case of those of the District Forum, sixty-five whichever respectively occurs earlier and such President of member shall not be eligible for reappointment.

“(6) Notwithstanding anything contained in sub-rule (5) the President or any member of the State Commission or a District Forum may:-

(a) By writing under his hand addressed to the State Government resign his office from the date his resignation is so accepted by the State Government; or

(b) Be removed from his office under the provisions of sub-rule (1)”.

3. **Amendment of Rule 5-** In rule 5 of the Principal Rules, after sub-clause (iii) of clause (b), the following shall be substituted, namely:-

“(iii-A). A sitting fee of rupees one hundred fifty shall be paid to the President of the District Forum for East Khasi Hills District when such President is a District Judge”.

M. R. Mawlong,
Secretary to the Govt. of Meghalaya.
Food, Civil Supplies & Consumer Affairs
Department.

Dated Shillong, the 15th March, 1996

No. SUP. 101/92/197- Under Rule 5 (b) (iii) of the Meghalaya Consumer Protection Rules, 1989 the Governor of Meghalaya is pleased to revise the sitting fee of the members of the District Forum from Rs.75/- (Rupees Seventy five) only to Rs. 90 (Rupees Ninety) only per sitting with effect from the date of this order.

M. R. Mawlong,
Secretary to the Govt. of Meghalaya.
Food, Civil Supplies & Consumer Affairs

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GOVERNMENT OF MEGHALAYA

FOOD CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT

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NOTIFICATION

Dated Shillong, the 7th February, 2000

No. SUP. 153/92/290- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, the Governor is pleased to make the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 1999.
- (2) They shall be deemed to have come into force from the date of their publications in the official gazette.

2. Amendment of Rule 5- In rule 5 of the Meghalaya Consumer Protection Rules, 1989:-

(A) In sub-clause (III) of clause (a), for words “rupees one hundred” occurring therein, the words “rupees one hundred seventy five” shall be substituted.

(B) In clause (b):-

- i) In sub-clause (iii), for the words “rupees ninety” occurring therein, the words “rupees one hundred fifty” shall be substituted.
- ii) In sub-clause (iiiA), for words “rupees one hundred fifty” occurring therein, the words “rupees three hundred” shall be substituted

Sd/-

Secretary to the Govt. of Meghalaya.
Food, Civil Supplies & Consumer Affairs

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MEMO. NO.SUP/101/92/290-A-Dated Shillong, the 7th February, 2000

Copy to:-

1. The Director, printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette and to supply 200 (Two hundred) spare copies to this Department.
2. The Joint Secretary to the Govt. of India, Ministry of Food & Civil Supplies (Department of Civil Supplies), Krishi Bhavan, New Delhi for favour of information.
3. The Registrar (Judicial), Guwahati High Court, Guwahati.
4. The Assistant Registrar (Administration), High Court of Judicature in Assam, Meghalaya & Nagaland, Guwahati for information.
5. Secretary to the Govt. of Meghalaya, Law Department for information.
6. The Director of Supply, Meghalaya, Shillong for information and necessary action.

By Order Etc.

Deputy Secretary to the Govt. of Meghalaya,
Food, Civil Supplies & Consumer Affairs

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GOVERNMENT OF MEGHALAYA

FOOD CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT

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ORDER BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 5th June, 2000

No. SUP. 62/99/34- Under Rule 5 (b) (1) of the Meghalaya Consumer Protection Rules, 1989, the Governor is pleased to enhance the honorarium of the President of the District Forum, East Khasi Hills from Rs. 2000/- to Rs. 4000/- p.m w.e.f 1.10.99

(A. Malngiang),
Secretary to the Govt. of Meghalaya,
Food, Civil Supplies & Consumer Affairs

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MEMO. NO.SUP/62/99/34-A-

Dated Shillong, the 5th June, 2000

Copy to:-

1. P.S to Chief Minister for information of Chief Minister.
2. P.S to Minister Food, Civil Supplies & Consumer Affairs for information of Minister.
3. P.S to Chief Secretary for information of Chief Secretary.
4. P.S to Additional Chief Secretary for information of Additional Chief Secretary.
5. Director Food, Civil Supplies & Consumer Affairs, Shillong.
6. Finance E.C (I) Department with reference to their I/D.No. FC(I). 884/99, dt.24.5.2000.
7. The Director, printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette, they are requested to supply 100 copies to the Department.

8. All Deputy Commissioners/Sub-Divisional Officers.
9. President, District Forum, East Khasi Hills, Shillong.

By Order Etc.

Deputy Secretary to the Govt. of Meghalaya,
Food, Civil Supplies & Consumer Affairs

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GOVERNMENT OF MEGHALAYA

FOOD CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT

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NOTIFICATION

Dated Shillong, the 10th February, 2004

No. SUP. 90/93/396- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986, as amended by the Consumer Protection (Amendment) Act, 2002 No. 62 of 2002 the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 2003.
- (2) They shall come into force from the date of their publications in the official gazette.

2. Amendment of Rule 4:- In sub-rule (I) of Rule 4 of the Meghalaya Consumer Protection Rule, 1989, hereinafter referred to as the principal rule, the following shall be substituted, namely:-

i) For the State Commission:- The State Commission shall consist of:

- (a) A person who is or has been a Judge of a High Court appointed by the State Government who shall be its president.
- (b) Not less than two and not more than such number of members, as may be prescribed, and one of whom shall be a women, who shall have the following qualification namely:-
 - (i) Be not less than thirty five years of age;
 - (ii) Possess a bachelor's degree from a recognised University; and
 - (iii) Be persons of ability, integrity and standing and have adequate knowledge and experience of at least ten years in dealing with problems relating to Economic, Laws, Commerce, Accountancy, Industry, Public Affairs on administration.

Provided that not more than fifty percent of the members shall be from amongst persons having a judicial background.

- (c) Every members of the State Commission shall hold office for a term of five years or up to the age of sixty seven year, whichever is earlier.

Provided that a member shall be eligible for re-appointment for another term of five years or up to the age of sixty seven years, whatever is earlier, subject to the condition that he fulfil the qualifications and other conditions for appointment mentioned in clause (a) or sub-section (I) and such re-appointment is made on the basis of the recommendation or the Selection Committee.

- ii) For the District Forum:- The District Forum shall consist of
 - (a) A person who is or has been qualified to the District Judge who shall be the president.
 - (b) Two other members, one of who shall, be a woman who shall have the following qualifications namely:-
 - (i) Be not less than thirty five years of age;
 - (ii) Possess a bachelor's degree from a recognised University; and
 - (iii) Be persons of ability, integrity and standing, and have adequate knowledge and experience of at least ten years in dealing with problems relating to Economics, Law, Commerce, Accountancy, and Industry, Public Affairs or administration.
 - (c) Provided that a person shall be disqualified for appointment as a member if he has been convicted and sentenced to imprisonment for an offence which, in the opinion of the State Government:-
 - (i) Involves moral turpitude; or is an undercharged insolvency; or
 - (ii) Is of sound mind and stands so declared competent court; or
 - (iii) Has been removed or dismissed from the Service of the Government on a body corporate owned or controls led by the Government; or

19

- (iv) Has in the opinion of the State Government such financial or other interest as is likely to affect prejudicially the discharge by him of this functions as a member; or
 - (v) For such other disqualifications as may be prescribed by the State Government.
- (d) Every member of the District Forum shall hold office for a term of five years or up to the age of sixty five years whichever is earlier provided that a member shall be eligible for re-appointment for another term of five years or up to the age of sixty five years whichever is earlier, subject to the condition that he fulfils the qualifications and other condition for appointment mentioned above.
3. Insertion of new sub rules"- After sub rule (4) of rule 4 of the Principal Rules, a new sub rule (5) and sub rule (6) shall be inserted namely:-
- (4) The jurisdiction of the State Commission in terms of value shall be raised from 20 lakhs to Rs. 1 crore, and
 - (5) The jurisdiction of the District Forum in terms of value shall be raised from 5 lakhs to Rs. 20 lakhs.

(M. E. Umdor)

Under Secretary to the Govt. of Meghalaya,
Food Civil Supplies & Consumer Affairs.

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MEMO. NO.SUP/90/93/396-A-

Dated Shillong, the 10th February, 2004

Copy to:-

1. The Director, printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette, and to supply 200 copies to this Department.
2. The Secretary to the Govt. of India, Ministry of Consumer Affairs Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi for favour of information.
3. The Registrar (Judicial) Guahati High Court, Guahati.
4. The Assistant Registrar, (Admn) High Court of Meghalaya & Nagaland Guahati for information.
5. Secretary to the Govt. of Meghalaya, Law Department for information
6. Director, Food Civil Supplies & Consumer Affairs, Meghalaya, Shillong for information and necessary action..
7. Secretary, State Commission, Meghalaya, Shillong.
8. All Administrative Departments.
9. All Heads of Departments.
10. All Deputy Commissioners/Sub-Divisional Officers.
11. The Director of information and Public Relation, Meghalaya, Shillong for information and necessary action.
12. President and members concerned of the State Commission and District Fora.
13. Officer on Special Duty Cabinet Affairs Department

By Order Etc...

Under Secretary to the Govt. of Meghalaya,
Food Civil Supplies & Consumer Affairs.

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PART IIA

GOVERNMENT OF MEGHALAYA

ORDERS BY THE GOVERNOR

NOTIFICATIONS

The 25th November, 2008

No. SUP. 62/99/102- In exercise of the powers by sub-section (2) of Section 30 of the Consumer Protection Act, 1986,(as amended), the Governor of Meghalaya hereby makes the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 2008.
- (2) They shall come into force from the date of their publications in the Official Gazette.

2. Amendment of Rule 5- In rule 5 of the Meghalaya Consumer Protection Rules, 1989 as amended, in sub-clause (iii) of clause (b), for the words “one hundred fifty”, the words “two hundred fifty” shall be substituted.

L. ROY,
Commissioner & Secretary to the Govt. of Meghalaya
Food Civil Supplies & Commissioner Affairs Department.



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PART IIA

GOVERNMENT OF MEGHALAYA

ORDERS BY THE GOVERNOR

NOTIFICATIONS

The 14th December, 2012

No. SUP. 55/96/295- In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protect Act, 1986, the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Consumer Protection Rules, 1989, namely:-

1. Short title and commencement:-

- (1) These rules may be called the Meghalaya Consumer Protection (Amendment) Rules, 2012.
- (2) They shall come into force at once.

2. **Amendment of Rule 5:-** In rule of the Meghalaya Consumer Protection Rules, 1989 as amended, in clause (a)-

(a) In sub-clause (i), the following shall be substituted, namely:-

“The President of the State Commission, if not a sitting judge of a High Court shall, if appointed on whole time basis, be paid a remuneration equal to the last pay drawn minus pension per month and if on part time basis, honorarium of Rs. 1,000/- (One Thousand) for each day of attending work of the Commission”.

(b) In sub-clause (iii), for the words “rupees seventy five”, the words “rupees five hundred” shall be substituted.

(c) After proviso to sub-clause (iv), the following new sub-clause (v) shall be inserted, namely:-

“(v) The Secretary of the State Consumer Redressal Commission shall be paid a remuneration equal to the last pay drawn minus pension per month”.

P. W. Ingty,

Principal Secretary to the Govt. of Meghalaya,
Food Civil Supplies & Consumer Affairs Department.